

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.12763-12764/2020

(Arising out of impugned final judgment and order dated 07-10-2020 in RP No. 149/2020 18-09-2020 in WP(C) No.4610/2020 passed by the High Court of Delhi at New Delhi)

VAIBHAV PRASAD SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.109543/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 109543/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE INDU MALHOTRA

HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Mahabir Singh, Sr. Adv.
Mr. Pushpendra Dhaka, Adv.
Mr. Satendra Singh, Adv.
Ms. Preeti Singh, AOR

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Ms. Ruchi Kohli, Adv.
Mr. Shuvadeep Roy, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master